

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 44**

**C.P.(IB)01(MB)/2019**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **DIXON ASIA PACIFIC PVT LTD**

Section 59(7) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P.(IB)01(MB)/2019**

- 1) Mr. Manoj Mishra, Ld. Counsel for the Petitioner is present.
- 2) Ld. Counsel for the Petitioner, on instructions, seeks leave from this Bench for unconditional withdrawal of the present Company Petition. Leave as prayed is allowed.
- 3) The Company Petition bearing CP (IB) No. 01 of 2019, is disposed of as dismissed as not pressed.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**